

This is an application
2/5/7 of the
9-7-Act
1985: It is
prescribed
in a format
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form. It is
free from
defects.
submitted
before the
Court for
hearing
along with
O.A. on
10.2.2000.

10.2.2000

Shri J.K. Karn, counsel for the applicant.

Heard the learned counsel for the applicant. He states that the order of this Tribunal passed in O.A. 170/96 on 11.3.1999 has not yet been complied with by the concerned respondents. Issue show-cause notice to Shri S. Chadha, the Chief Postmaster General, Bihar Circle, Patna (Respondent No.1) for filing show-cause reply as to why the order of this Tribunal passed in O.A. 170/96 on 11.3.1999 have not yet been complied with. Show-cause reply may be filed within a period of four weeks. Rejoinder, if any, may be filed within a week thereafter. Requisites to be filed within a week. List it for hearing on 29.3.2000.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

2/29.3.2000

None for the parties.

As D.B. is not available, list it for hearing on 18.4.2000.

(Lakshman Jha)
Member (J)

3/18.4.2000

Sh. H.Karn, counsel for the applicant.

Sh. V.M.K.Sinha, SSC, for the respondents.

Show cause reply not filed. Four weeks time is allowed to file the same. Rejoinder, if any, may be filed within one week thereafter. List it for hearing on contempt on 23.5.2000.

AKJ

(L.HMINGLIANA)
MEMBER(A)

(L.JHA)
MEMBER(J)

4/23.5.2000 Sh. H.Karn, counsel for the applicant.

Sh. V.M.K.Sinha, SSC, for the respondents.

Show-cause petition filed on 23.5.2000.
N. Topno
13.7.2000

The SSC for the respondents states that show cause has been filed today in the office. The office is directed to place it on the record. List it for hearing on 14.7.2000.

AKJ

(L.HMINGLIANA)
MEMBER (A)

(L.JHA)
MEMBER (J)

5./ 14.7.2000.

As the D.B. of Court No. 1 is not available today, list it on 4.8.2000 for hearing on contempt.

/CBS/

(L. HMINGLIANA)
MEMBER (A)

(L. JHA)
MEMBER (J)

6./ 4.8.2000.

Shri J.K. Karn, the counsel for the applicant.

List it on 31.8.2000 for hearing on contempt.

/CBS/

(S. NARAYAN)
VICE- CHAIRMAN

7./ 31.8.2000.

As the D.B. of Court No. 1 is not available, list it on 4.10.2000 for hearing on contempt.

/CBS/

(L. HMINGLIANA)
MEMBER (A)

(L. JHA)
MEMBER (J)

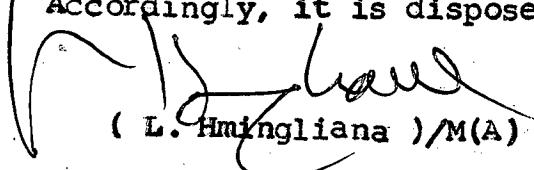
8/4.10.2000 Shri J.K.Karn, counsel for applicant

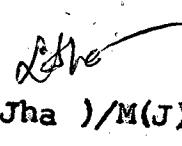
Shri V.M.K.Sinha, counsel for respondents

Shri Sinha, Sr.S.C., states that he has already filed show cause, according to which, the representation of the applicant, as at Annexure-A-6 of the OA, has been disposed of as directed vide order dated 11.3.99, passed in OA-170/96. Therefore, there remains no cause for proceeding ~~in this~~ in this contempt petition. Learned counsel for the applicant, Shri Karn, accepts the aforesaid submissions of the learned Sr. Standing Counsel. In view of the aforesaid submissions of the learned counsels appearing on behalf of both the parties, we find that no cause survives for proceeding further in this contempt petition.

Accordingly, it is disposed of.

SKS


(L. Hmingliana)/M(A)


(L. Jha)/M(J)